

DIVISION BENCH  
COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/117(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

IN THE MATTER OF	STATE BANK OF INDIA VS VIJAY KUMAR TIWARY
UNDER SECTION	SECTION 95(1)

**CORRIGENDUM ORDER**

1. This matter was reserved for orders on 31<sup>st</sup> of January, 2024 and was slated for pronouncement today for appointment of RP.
2. However, it has been noticed that vide order dated 8<sup>th</sup> February, 2024, Mr. Pratim Bayal had already been appointed as the Resolution Professional, vide order dated 10<sup>th</sup> of June, 2022.
3. Therefore, we do not feel any necessity to pronounce the order as the same RP already stands appointed in the matter as mentioned above.
4. RP shall file its report within two weeks. List on **5/3/2024**.
5. Copy of this corrigendum be placed on the record of file in C.P.(IB)/117(KB)2022.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

*Corrigendum signed on 8/2/2024.*